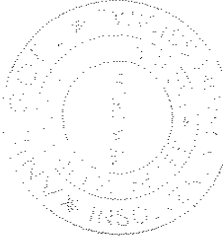


SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
BIRLA COTSYN (INDIA) LIMITED

1.	Name of Corporate Debtor	BIRLA COTSYN (INDIA) LIMITED
2.	Date of Incorporation of Corporate Debtor	24/09/1941
3.	Authority under which Corporate Debtor is Incorporated/Registered	REGISTRAR OF COMPANIES-MUMBAI
4.	Corporate Identity Number of Corporate Debtor	L17110MH1941PLC003429
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	<u>Registered Office:</u> Dalamal House, 1 st Floor, J.B. Marg, Nariman Point, Mumbai, Maharashtra 400021 India <u>Corporate Office-</u> Floor -1, Birla Mansion, Dr. D. D. Sathe Marg, Prarthana Samaj, Girgaon, Mumbai - 400004
6.	Date of closure of Insolvency Resolution Process	19.08.2019
7.	Liquidation commencement date of Corporate Debtor	24.09.2019 (Copy of Order communicated on 12.10.2019 via the website of NCLT) (By Order of Hon'ble NCLT, Mumbai Bench in CP (IB) 579 (MB)/2018)
8.	Name and Registration Number of Insolvency Professional Acting As Liquidator	ANIL GOEL IBBI/IPA-001/IP-P00118/2017-2018/10253
9.	Address And e-mail of the liquidator, as registered With Board	AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 <u>Email Id:</u> anilgoel@aaainsolvency.com
10.	Address and e-mail to be used for correspondence with the Liquidator	AAA Insolvency Professionals LLP E-10A, Kailash Colony, Greater Kailash-1, New Delhi 110048 <u>Email Id:</u> birlacotsyn@aaainsolvency.com <u>Telephone No.</u> - 011-46664600
11	Last date for submission of Claims	11.11.2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench, Mumbai has ordered the commencement of liquidation of Birla Cotsyn (India) Limited on 24.09.2019 (Date of communication of order to the Liquidator being 12.10.2019 via the website of NCLT), under Section 33 of the Insolvency & Bankruptcy Code, 2016.

The Stakeholders of Birla Cotsyn (India) Limited are hereby called upon to submit a proof of their claims, on or before 11.11.2019 to the Liquidator at the address mentioned against item 10.

The Financial Creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:
<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.10.2019
Place: New Delhi



A handwritten signature in black ink, appearing to read "Anil Goel", written over a horizontal line.

Anil Goel
Liquidator in the matter of Birla Cotsyn (India) Limited
IBBI Reg. no.: IBBI/IPA-001/IP-P00118/2017-2018/10253